

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1210
TO BE ANSWERED ON: 27.07.2018

ANTI-NATIONAL ACTIVITIES ON SOCIAL MEDIA BY GOVERNMENT SERVANTS

1210. SHRI A. VIJAYAKUMAR:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government is aware that a number of illegal activities, anti-national slogans in social media are being engaged through the internet connections provided to Government servants in the offices;
- (b) if so, whether any check mechanism has been provided to track Government servants engaged in such activities in Government offices;
- (c) whether any punitive action has been taken against Government servants for misusing social media; and
- (d) if so, the details thereof?

ANSWER

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) to (d): Social media has emerged as a popular online medium/platform to enable users to share ideas and express views/opinions on specific topics. Such platform can be accessed by all sections of society. However, there are some miscreants who are misusing this medium for illegal activities, anti-national slogans in social media.

Necessary guidelines/rules are in place for Government employees to conduct in appropriate manner. Conduct rules provide that Government servant shall not criticise the current or recent policy of action of the central government or a state government through radio, electronic/print media etc. Whenever, any violation of conduct rule is reported, the concerned employee is liable to be proceeded as per the provisions of relevant disciplinary and appeal rules.

The data on cases involving illegal activities, anti-national slogans in social media through the internet connections provided to Government servants in the offices is not centrally maintained.
